

C.A.No. 4681 OF 2000
.UP 10 2; Draft, smtst; -n -PA4 -dFX-NORMAL -y -e; dumbp
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ITEM No.1A Court No.1 SECTION XVII

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO.4681 OF 2000@@
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V.S. Achuthanandan Appellant (s)

VERSUS

P.J. Francis & Anr. Respondent (s)

(HEARD BY HON'BLE THE CHIEF JUSTICE, HON'BLE LAHOTI AND
SHIVARAJ V. PATIL, JJ.)

Date : 31/01/2001 This petition was called on for judgment
today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Appellant (s) Ms. Malini Poduval, adv.

For Respondent (s) Mr. Roy Abraham, adv.
for Mr. Himinder Lal, adv.

UPON hearing counsel the Court made the following
J U D G M E N T

.....L.....I.....T.....T.....T.....T.....T.....T.....J
.SP2

Hon'ble Mr. Justice R.C. Lahoti pronounced the
judgment of the Court. The appeal is dismissed in terms of
the signed judgment though without any order as to the
costs. REPORTABLE.@@
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.SP1

(Neena Verma)
Court Master

(Prem Prakash)
Court Master

Signed Reportable judgment is placed on the file.